

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.1820/2018

New Delhi this the 9th day of May, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A)

Pooja Singh
W/o Late Rajesh Kumar Singh
Aged about 25 years,
D-16/151. 3rd Floor,
Rohini Sector 7, 110085.

-Applicant

(By Advocate: Shri Animesh Kumar)

Versus

1. Union of India
Through the Secretary,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi-110011

2. The Chairman,
Central Board of Excise & Customs,
Department of Revenue,
Ministry of Finance, North Block,
New Delhi-110011

3. The Chief Commissioner,
Customs Commissionerate, HQ
“Custom House”
Near All India Radio, Navrangpura,
Ahmedabad (Gujarat)-380009

4. Deputy Commissioner (P&E)
Customs Commissionerate,
“Custom House”
Near All India Radio, Navrangpura,
Ahmedabad (Gujarat)-380009

-Respondents

(By Advocate: Ms. Harvinder Oberoi)

ORDER (Oral)

Heard.

2. Issue notice to the respondents.
3. Ms. Harvinder Oberoi, Additional Standing counsel accepts notice on behalf of respondents.
4. The applicant's husband late Shri Rajesh Kumar Singh was working as Inspector. He died in harness on 12.04.2012. The applicant vide her Annexure A-5 letter dated 10.07.2012 addressed to Assistant Commissioner of Customs, Ahmedabad requested the pensionary benefits to her and, thus, she also prayed for grant of compassionate appointment.
5. Learned counsel for the applicant submits that the pensionary benefits have since been released to the applicant and that the respondents vide their letter dated 14.09.2016 (Annexure A-1) had directed the applicant to present herself for a physical test on 26.09.2016 and had also directed her to bring attested copies of documents pertaining to her educational qualifications. Accordingly, she participated in the physical test on 26.09.2016. Her grievance is that no action has been taken so far by the respondents in the matter of grant of compassionate appointment to her. In this regard, she has submitted Annexure A-

9 representation to Chairman, Central Board of Excise & Customs, which has not yet been decided.

6. Shri Animesh Kumar, learned counsel for the applicant submits that the applicant would be satisfied, at this stage, if a time bound direction is given to Respondent No.2 to decide his Annexure A-9 representation.

7. Having regard to the submissions made and without going into the merits of the case, this OA is disposed of with a direction to Respondent No.2 to decide Annexure A-9 representation dated 05.03.2018 of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.

8. The applicant shall have liberty to take appropriate recourse as available to her in accordance with law in case she remains dissatisfied with the orders to be passed by Respondent No.2 on her representation. No order as to costs.

***(K.N. Shrivastava)
Member (A)***

cc.